

(23)

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH, DELHI.

R.A.NO. 156 OF 1991

in

O.A.NO. 2216 OF 1990

Shri M.R. Dewan.

.. Petitioner.

v.

Union of India and others.

.. Respondents.

This review petition having put up for orders, by circulation, Hon'ble Vice-Chairman made the following:

ORDER

Perused the review petition. No ground has been made out for review of the final order dated 18-7-1991. The original application was dismissed essentially on the preliminary objection raised by the respondents with respect to the bar of res judicata. The plea taken up by the applicant that since the original application was admitted, it was not open to consider this matter at the time of final hearing, has to be stated, only for the purpose of rejecting the same.

The review petition is rejected.

OCTOBER 7, 1991.

C. S. K. Nair
(G. SREEDHARAN NAIR)
VICE-CHAIRMAN
BANGALORE.

Hon'ble Mr. P.S. Habeeb Mohamed, Member(A):

I agree

PK
87/10/91